

**Shri Hem Barua:** An Indian citizen does not go to a Chinese function or any function arranged in their honour....

**Mr. Speaker:** There is nothing more to be said.

**Shri Hem Barua:** Are we to understand that we can also attend these functions, that is, Indian citizens can also attend these functions?

**Mr. Speaker:** He will resume his seat. **Shri Yashpal Singh.**

**श्री यशपाल सिंह (कैराना) :** क्या यह सच है कि चीन में जगह जगह वहां पर नैपाली चीनी मैदी संघ बने हुए हैं और वह नैपाली चीनी मैदी संघ की संस्थाएं हमेशा हिन्दुस्तान के ऐम्बैसेडर को बुलाती हैं और हिन्दुस्तान के ऐम्बैसेडर इनमें जाकर हमेशा बीच में बैठते हैं क्योंकि वह चीन की और नेपाल की मैदी कायम करना चाहते हैं और क्या ऐसा करना उनके लिए उचित है ?

**श्री स्वर्ण सिंह :** मुझे वाकफियत नहीं है लेकिन मेरे ब्याल में ऐसा नहीं है कि वे वहां ऐसे किसी जलसे में जाते ।

**The Minister of Home Affairs (Shri Nanda):** The External Affairs Minister will answer it.

**Mr. Speaker:** At 5.30 p.m. the External Affairs Minister would answer it.

**Shri S. M. Banerjee:** Let the Rehabilitation Minister also be present then.

12:22½ hrs.

#### PAPERS LAID ON THE TABLE

##### GOVERNMENT RESOLUTION RE: APPOINTMENT OF CENTRAL WAGE BOARD FOR THE HEAVY CHEMICALS AND FERTILISER INDUSTRIES

**The Minister of Labour and Employment (Shri D. Sanjivayya):** I beg to lay on the Table a copy of Government Resolution No. WB-12(1)/64 dated the 3rd April 1965, regarding appointment of the Central Wage Board for the Heavy Chemicals and Fertiliser Industries. [Placed in Library, See No. LT-4143/65.]

##### NOTIFICATION AMENDING DELHI MOTORS VEHICLE<sub>s</sub> RULES

**The Minister of Transport (Shri Raj Bahadur):** I beg to lay on the Table a copy of Notification No. F.19(9)/64-PR(T) published in Delhi Gazette dated the 17th December, 1964, making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, See No. LT-4144/65].

##### ROLLER MILLS WHEAT PRODUCTS (PRICE CONTROL) SECOND AMENDMENT ORDER

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** I beg to lay on the Table a copy of the Roller Mills Wheat Pro-

12.22 hrs.

#### RE: CALLING ATTENTION NOTICE (Query)

**Mr. Speaker:** There was another call attention notice by many Members. **Shri Tridib Kumar Chaudhuri** is the first signatory. It was calling the attention of the Minister of Home Affairs to the situation arising out of the sealing of the India-East Pakistan border. I got letters this morning also. I have referred it to the Minister. The Members want an immediate answer to be given, because the situation is worsening. I have asked the Minister to make a statement at 5.30 p.m. today. Would it be all right?

ducts (Price Control) Second Amendment Order 1965, published in Notification No. GSR 492 dated the 24th March 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-4145/65].

12.23 hrs.

#### ESTIMATES COMMITTEE

##### SEVENTY-FIRST REPORT

**Shri A. C. Guha** (Barasat): I beg to present the Seventy-first Report of the Estimates Committee on the Ministry of Rehabilitation—Reception, Dispersal and Rehabilitation of New Migrants arriving in India from East Pakistan since 1st January 1964.

12.23 1/4 hrs.

#### ELECTIONS TO COMMITTEES

##### (i) NATIONAL SHIPPING BOARD

**The Minister of Transport (Shri Raj Bahadur)**: I beg to move:

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board to be reconstituted with effect from the 8th June 1965".

**Mr. Speaker**: The question is:

"That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve

as members of the National Shipping Board to be reconstituted with effect from the 8th June 1965".

*The motion was adopted.*

##### (ii) ESTIMATES COMMITTEE

**Shri A. C. Guha** (Barasat): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May 1965, and ending on the 30th April, 1966".

**Mr. Speaker**: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May 1965, and ending on the 30th April, 1966".

*The motion was adopted.*

##### (iii) PUBLIC ACCOUNTS COMMITTEE

**Shri Morarka** (Jhunjhunu): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1965, and ending on the 30th April, 1966".